HCRB/CJR-1/2024

GENERAL INSTRUCTIONS TO THE APPLICANT

- 1. Candidates shall read all the instructions carefully before submitting online application so as to avoid mistakes.
- 2. The selection is through Competitive Written Examination (Preliminary Examination, Main Examination and Viva-voce). The applicants are advised to go through carefully the Karnataka Judicial Services (Recruitment) Rules, 2004 and Amendment Rules, 2011, 2015, 2016 and 2024 published in the Karnataka Gazette Part-IVA (Extraordinary) dated 09.09.2005, 11.07.2011, 12.03.2015, 26.04.2016 and 15.11.2024.
- 3. Candidates are advised to go through carefully the orders of the Government of Karnataka made under Articles 16(4) and 16(4A) of the Constitution and in particular, order No. DPAR 08 SeHiMa 95 dated 20.06.1995, No.DPAR 01 SeHiMa 2022 dated 28.12.2022 and NO.DPAR 02 SeHiMa 2023 dated 08.03.2023 and other related Government orders which are in force.
- 4. Candidates shall provide their **Mobile Number and valid E-Mail ID**, **(compulsory)**, for communication at relevant columns while submitting online application. The Authority is not responsible for non-receipt of SMS or E-mail. Further, no letter/correspondence with the authority shall be entertained.
- 5. To avoid last minute rush, the candidates are advised to submit the online application well in advance. The website will accept the application round the clock up to 12.03.2025 till 11.59 p.m.

Last dates:

To register/submit online applications and for payment of fee through Net Banking / Credit / Debit / UPI through SBI Gateway is 12.03.2025 till 11.59 p.m.

6. Intimation will be sent to the eligible candidates through SMS and Email. The list of eligible candidates for Preliminary Examination, Main Written Examination and Viva-voce will also be notified on the High Court of Karnataka website:

https://karnatakajudiciary.kar.nic.in/recruitment.php.

For downloading the Admission Card/Call letter, the applicant shall visit the said website.

- 7. Candidates shall have to appear for the Preliminary and Main Written Examination and also for Viva-voce if called for, at their own expenses at the place and time decided and notified by the High Court of Karnataka.
- 8. Candidates shall produce the copy of Admission Card/Call letter while appearing for Preliminary Examination, Main Written Examination and for Viva-voce.
- 9. Candidates shall possess all the original testimonials mentioned below at the time of submitting online Application and same shall be produced along with three sets of self-attested photo copies, while appearing for viva voce for verification:
 - (i) Copy of the online application.
 - (ii) Proof of Identity/ Address i.e., Voter Id/Aadhar Card / Driving Licence / Pan card / Identity Card issued by the Bar Council.
 - (iii) Proof of date of birth i.e., SSLC or equivalent.
 - (iv) Degree and Law Degree Marks Cards and Convocation Certificates.
 - (v) Caste Certificates / Income Certificate.
 - (vi) Candidates claiming reservations under:
 - a) Rural Certificates from 1st Standard to 10th Standard issued by concerned school and counter signed by concerned Block Education Officer.
 - b) Kannada Medium Certificates for having studied from 1st Standard to 10th Standard issued by concerned school and counter signed by concerned Block Education Officer.
 - c) Candidate who belong to General Merit claims reservation under Rural Category shall posses certificate from the concerned Tahsildar, certifying that they do not fall under the Creamy Layer prescribed by Government of Karnataka.
 - d) Certificate of release or discharge from military service, in case of Ex-servicemen.
 - e) Certificate of Others (i.e., Transgenders) issued by the competent authority as per Section 6 of the Transgender

Persons (Protection of Rights) Act, 2019, if applied under this Category.

- (vii) Enrolment Certificate.
- (viii) Practicing Certificate issued by the Presiding Officer of the Court where the applicant is practicing.
- (ix) Three Character certificates, one from the Institution in which the candidate has studied LL.B. with study details and two from respectable persons in society not related to the applicant but well acquainted with the candidate.
- 10. Separate guidelines are issued with regard to conduct of examination to the candidates belonging to person with benchmark disability.
- 11. Candidates shall pay the requisite Examination fee as mentioned in the Notification, through online as notified by the High Court of Karnataka.
- 12. Candidates shall scan their latest passport size photograph with white back ground (having 5 cm of length X 3.5 cm of breadth with max. size 50 kb) and signature on white paper in black ball point pen (having 2.5cm of length X 7.5 cm of breadth with max. size 25kb) in jpg format and upload the same, while submitting the online application.
- 13. While applying online application, the Candidates shall ensure that he/she fulfills the eligibility and other norms as mentioned above and that all the particulars furnished by him/her are correct in all respects. In case it is noticed at any stage of recruitment that candidate does not fulfill the eligibility norms and/or that he/she has suppressed/twisted or truncated any materials facts, their candidature shall be cancelled. If any of these shortcomings are noticed even after appointment, their appointment shall liable to be terminated. Furnishing of wrong, incomplete and incorrect information would not only lead to disqualification but also liable for Criminal Prosecution.

Sd/-

(K.S.BHARATH KUMAR)
REGISTRAR GENERAL AND SECRETARY,
CIVIL JUDGES RECRUITMENT COMMITTEE,
HIGH COURT OF KARNATAKA,
BENGALURU.